

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CRI-3-2020**

Mr. Joao Walter Lobo ... Petitioner  
Versus  
State of Goa & Ors. ... Respondents

Mr. Rohit Bras de Sa, Advocate for the Petitioner.

Mr. P. Faldessai, Additional Public Prosecutor for the Respondents.

**Coram:- M. S. SONAK &  
SMT. M. S. JAWALKAR, JJ.**

**Date:- 9<sup>th</sup> June, 2020**

**P.C.**

Heard Mr. Rohit Bras de Sa for the Petitioner and Mr. P. Faldessai, learned Additional Public Prosecutor for the Respondents.

2. Reply on behalf of the Respondents is already filed. The Petitioner is already enlarged on bail. Accordingly, liberty is granted to the Petitioner to mention this matter once regular Court work commences.

3. Interim order granted earlier restrains the Respondents from taking any coercive action against the Petitioner. Same to continue. However, it is clarified that this order does not in any manner restrain

the Respondents from investigating into the matter in accordance with law.

**SMT. M. S. JAWALKAR, J.**

**M. S. SONAK, J.**

**at\***